

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 08**  
**(IB)-441(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

v.

M/s. Advance Navotpad Surfactants Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.)**

**Order delivered on 17.10.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Liquidator  
For the Respondent

Mr. Sarvar Raza, Ms. Ishita Sharma, Advs.

**ORDER**

**CA-2192(PB)/2019**

Report filed by the Liquidator along with other documents are taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-2192(PB)/2019 stands disposed of.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

17.10.2019  
Ritu Sharma